

The victims can also file their complaints online through [www.amanmovement.org](http://www.amanmovement.org). An Anti-Ragging Mobile Application was launched on 29.05.2017 for filing the complaint on ragging/filing the anti-ragging undertaking/for calling the helpline number. This App may be downloaded from Google Play Store. The UGC has uploaded few videos on campaign against ragging, videos on different perspective of ragging (of offender, of parents and of victim) and an Anti-Ragging documentary. These videos are available at the UGC Webpage, <http://www.ugc.ac.in/page/Videos-Regarding-Ragging.aspx>.

### **Discovery of Law of Gravity**

1497. SHRI RITABRATA BANERJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government believes that the Indian Mathematician Astronomer Brahmagupta II discovered the law of gravity;

(b) if so, the details thereof;

(c) whether any State Government has credited Brahmagupta II as the discoverer of the law of gravity instead of Sir Issac Newton and incorporated it in the school textbooks of the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) In the National Council of Educational Research and Training (NCERT)'s textbooks of Physics in Higher Secondary Stage and Science in Secondary Stage, there is no mention of the Indian Mathematician Brahmagupta II while discussing the law of gravity.

(c) and (d) Education, being a subject in the Concurrent List of the Constitution, the State Governments are at liberty to either adopt or adapt the model textbooks developed by the NCERT or develop their own textbooks based on the National Curriculum Framework for their schools. The Government has not received any report about any State Government crediting the discovery of law of gravity to Brahmagupta II in their school textbooks.

### **CCE in Schools**

1498. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the steps taken to assess the progress of Continuous and Comprehensive Education (CCE) in schools, State/UT-wise;

(b) the details of schools where school management committees have been formed to inspect and are monitoring the implementation of the same, as mandated under the RTE, State/UT-wise; and

(c) in what manner Government ensures implementation of the provisions of RTE Act?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) Section 29 (2) (h) of The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for Continuous Comprehensive Evaluation (CCE) of child's understanding, knowledge and his or her ability to apply the same. The Central Government has issued various advisories to States and UTs for the implementation of CCE. All State Governments/UTs are the appropriate governments for implementing the RTE Act, 2009, including CCE, in schools in their jurisdiction as per their State RTE Rules.

(b) The State-wise details of schools where School Management Committees (SMCs) have been formed as per Section 21 of RTE Act, 2009 are given in the Statement (*See below*).

(c) The RTE Act, 2009, effective from 1 st April, 2010, is implemented throughout the country, except in Jammu and Kashmir for universalization of quality elementary education. The Central Government reviews and monitors implementation of the RTE Act periodically with the States and Union Territories at different forums, including the State Education Ministers' conference. Annual data on educational outcomes is collected through Unified district Implementation System of Education (UDISE) every year. The status of these evaluations and monitoring is placed in the public domain on the Ministry's website.

**Statement**

*State-wise details of the Number of Government Schools  
and number of SMCs existing*

Sl.No.	State/UT	Government Schools	SMCs	%
1.	Andaman and Nicobar Islands	340	336	99
2.	Andhra Pradesh	44399	43344	98
3.	Arunachal Pradesh	3464	3245	94
4.	Assam	50143	49658	99
5.	Bihar	71411	69129	97
6.	Chandigarh	115	113	98

Sl.No.	State/UT	Government Schools	SMCs	%
7.	Chhattisgarh	44387	44063	99
8.	Dadra and Nagar Haveli	275	272	99
9.	Daman and Diu	94	94	100
10.	Delhi	2826	2742	97
11.	Goa	886	881	99
12.	Gujarat	33843	33634	99
13.	Haryana	14598	14530	100
14.	Himachal Pradesh	15386	15348	100
15.	Jammu and Kashmir	23329	23078	99
16.	Jharkhand	40437	40044	99
17.	Karnataka	45556	42693	94
18.	Kerala	4573	4516	99
19.	Lakshadweep	41	41	100
20.	Madhya Pradesh	114465	113864	99
21.	Maharashtra	67294	67020	100
22.	Manipur	3308	3303	100
23.	Meghalaya	7764	7672	99
24.	Mizoram	2277	2267	100
25.	Nagaland	2092	2044	98
26.	Odisha	58476	57710	99
27.	Puducherry	421	415	99
28.	Punjab	20488	19657	96
29.	Rajasthan	70664	67280	95
30.	Sikkim	870	862	99
31.	Tamil Nadu	38200	37303	98
32.	Telangana	28679	27973	98
33.	Tripura	4322	4317	100
34.	Uttar Pradesh	161329	159642	99
35.	Uttarakhand	17505	17302	99
36.	West Bengal	82737	45385	55
ALL STATES		1076994	1021777	94.87

*Source:* UDISE 2015-16